

**HON'BLE SRI JUSTICE K. LAKSHMAN**

**WRIT PETITION No.11844 of 2023**

**ORDER:**

Heard Sri N. Venkateswara Rao, learned counsel appearing for the petitioner, learned Assistant Government Pleader for Municipal Administration and Urban Development appearing for respondent No.1, learned Assistant Government Pleader for Revenue appearing for respondent Nos.2 and 4, Sri Krishna Reddy Putta, learned Standing Counsel appearing for respondent No.3 and 5, learned Assistant Government Pleader for Home appearing for respondent No.6 and learned counsel appearing for respondent Nos.7 to 9. Perused the record.

**2.** This writ petition is filed to declare the inaction of respondent Nos.2 to 6 in not removing the illegal encroachment on public road by respondent Nos.7 to 9 on southern side of the house No.57-65, Kareemguda,

Rampally Village within respondent No.3-Municipality as illegal.

**3.** Respondent No.3 has filed counters stating that respondent Nos.7 to 9 are claiming the alleged 25 feet road as their own land and on the inspection of the municipal authorities it is found that the boundary stones are erected by respondent Nos.7 to 8 in the southern side of the petitioner's plot.

**4.** In view of the same, petitioner is intended to approach civil Court by way of filing a suit for mandatory injunction. She also submitted letter, dated 18.12.2024 to the Registrar (Judicial) of this Court with a request to withdraw the present writ petition to avail alternative remedies.

**5.** Granting liberty as sought, this writ petition is dismissed as withdrawn. Liberty is granted to respondent Nos.7 to 9 to raise all the grounds which they have raised

in the present writ petition. There shall be no order as to costs.

As a sequel, miscellaneous petitions, if any, pending in the Writ Petition shall stand closed.

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**K. LAKSHMAN, J**

**December 23, 2024**

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